

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

OA No. 285/2007.

23.08.2007.

Mr. P. L. Dave counsel for the applicant.

Heard. The OA has been dismissed by a separate order.

R. R. Bhandari
(R. R. BHANDARI)

ADMINISTRATIVE MEMBER

K. S.
(KULDIP SINGH)
VICE CHAIRMAN

P.C./

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

OA No.285/2007.

Jaipur, this the 23rd day of August, 2007.

CORAM : Hon'ble Mr. Kuldip Singh, Vice Chairman.
Hon'ble Mr. R. R. Bhandari, Administrative Member.

Pomaram Meena
S/o Shri Bhabutaramji,
Aged about 52 years,
R/o 40/4 Indira Colony,
Neelkanth Road,
Kacchi Basti, Falna Station,
Pali (Rajasthan).

... Applicant.

By Advocate : Mr. P. L. Dave.

Vs.

1. Union of India through
General Manager
North West Zone,
Jaipur.
2. Deputy Chief Mechanical Engineer Carriage,
Western Railway,
Ajmer.

... Respondents.

: O R D E R (ORAL) :

The applicant has filed this OA thereby praying for the following reliefs :-

"(i) Entire Proceedings of the departmental enquiry including penalty of removal imposed vide Annexure A/1,2 and 3 may be quashed and set aside.

(ii) The applicant may be reinstated in service forthwith all consequential benefits of payment of due



salary and allowances from the date of his impugned removal from service till date.

(iii) Exemplary and adequate compensation for wrongful removal from service may be awarded.

(iv) Any other relief which may this Hon'ble Tribunal may deem fit.

(v) cost for this application."

2. Briefly stated, the facts of the case are that the applicant was served with a charge sheet on 22.05.1992 (Annexure A/1) for willful absence during 25.11.1991 to 7.3.1992 and vide Annexure A/2 he was removed from service. The applicant preferred an appeal against the said removal which was also dismissed vide Annexure A/3. By way of this OA the applicant prays for quashing and setting aside the orders Annexure A/1, A/2 & A/3.

3. Before entering into the merits of the case, we find that the OA is barred by limitation. The cause of action has arisen in favour of the applicant in the year 1993 when he was removed from service but he has filed this OA in the year 2007 almost after fourteen years. He slept over the matter for a long time and now he has chosen to file the OA for redressal of his grievance. At this stage, the OA cannot be entertained and the same stands dismissed as barred by limitation. No costs.

R. R. Bhandari
(R. R. BHANDARI)
ADMINISTRATIVE MEMBER

Kuldip Singh
(KULDIP SINGH)
VICE CHAIRMAN